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IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NO.2 IN CIVIL APPEAL NO.7272/2009

C.I.T., New Delhi

...Appellant(s)

Versus

M/s Maruti Udyog Ltd.

...Respondent(s)

O R D E R

The Interlocutory Application is allowed.

Order dated 28th October, 2009 stands recalled.

Since relevant questions have been duly answered in subsequent judgments of this Court, the Special Leave Petition stands dismissed.

.....J.  
(S.H. KAPADIA)

.....J.  
(AFTAB ALAM)

New Delhi,  
December 07, 2009.

ITEM NO.1

COURT NO.2

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A.No.2 CIVIL APPEAL NO(s). 7272 OF 2009

C.I.T,NEW DELHI

Appellant (s)

VERSUS

M/S MARUTI UDYOG LTD.

Respondent(s)

(For modification/clarification of the Court's order and office report)

Date: 07/12/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA  
HON'BLE MR. JUSTICE AFTAB ALAM

For Appellant(s)

Mr. Mohan Parasaran, ASG.  
Mr. H.R. Rao, Adv.  
Mr. D.L. Chidananda, Adv.  
Mr. B.V. Balaram Das,Adv.

For Respondent(s)

Mr. Ajay Vohra, Adv.  
Mr. S. Sukumaran, Adv.  
Mr. Anand Sukumar, Adv.  
Mrs. Kavita Jha, Adv.  
Ms. Meera Mathur,Adv.

-Applicant:

UPON hearing counsel the Court made the following  
O R D E R

I.A. is allowed.

Order dated 28th October, 2009 stands recalled.

Since relevant questions have been duly answered in subsequent judgments of this court, the Special Leave Petition is dismissed.

(N. ANNAPURNA)  
COURT MASTER

(MADHU SAXENA)  
COURT MASTER

(Signed order is placed on the file)